

ORDER DATED 6th OF JUNE, 2012

S. Majhi.....Applicant

Vrs.

Union of India & OthersRespondents

Coram:

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri D.K. Mohanty, Ld. Counsel appearing for the applicant and Sri S. Barik, Ld. Standing Counsel for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. It seems that the case of the applicant has been considered twice as evident from Annexure-A/6 dated 29.12.2011 in which it is clear that the case of the applicant has been considered on 24.11.2010 as well as on 12.12.2011. However, as per the O.M. No.14014/19/2002-EStt (D) dated 05.05.2003 the case of the applicant should be considered thrice.

3. In view of the above O.M. and in my considered view the case of the applicant should be considered thrice. Hence, I direct Respondent No.2 & 4 to consider the case of the applicant in the next CRC for the 3rd time.

4. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

5. Send copy of this order along with paper books to Respondent No.2 & 4 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

Ahmed
JUDL. MEMBER

K.B.